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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No.29/2004

New Delhi this the 16<sup>th</sup> day of December, 2004

**Hon'ble Mr. Justice M.A.Khan, Vice Chairman (J)**

Ms. Nisha Aggarwal,  
5, Parpatganj,  
Uttaranchal Societies, Delhi.

Applicant

(By Advocate Shri V.S.R. Krishna )

VERSUS

Government of NCT of Delhi through:

1. The Chief Secretary,  
Govt. of NCT of Delhi,  
Delhi Sachivalaya, IP Estate,  
New Delhi.
2. The Director,  
Department of Social Welfare,  
Govt. of NCT of Delhi, GLNS Complex,  
Delhi Gate, New Delhi.
3. The Joint Director,  
Department of Social Welfare,  
Govt. of NCT of Delhi,  
GLNS Complex, Delhi Gate,  
New Delhi.

Respondents

**O R D E R (ORAL)**

**Mr. Justice M.A. Khan, Vice Chairman (J)**

At the hearing the learned counsel for the applicant has stated that the applicant has submitted representation to the respondent but to no effect. He also requested that this OA may be treated as an additional representation made to the Special Secretary/Director, Department of Social Welfare, Govt. of NCT of Delhi- Respondent No. 2 herein and the Respondent No.2 may be directed to consider and decide it

*Meher Gadhia*

considering that the applicant is a woman and keeping in view the observations of the Hon'ble Supreme Court in various pronouncements.

2. Having regard to the facts and circumstances stated in the application, I am of the considered view that this OA may be disposed off at this stage without even issuing formal notice on the respondents by giving direction to respondent No.2 to consider the representation of the applicant and take appropriate decision in the matter.

3. Accordingly, respondent No.2 is directed to consider the representation of the applicant within a period of one month from the date on which the copy of this order along with the copy of the representation including copy of this OA, which is treated as additional representation are received by the respondents.

4. Counsel for applicant undertakes to serve a copy of the order of this Tribunal and copy of the representation along with copy of the OA before the appropriate authority of the respondents within 10 days. OA stands disposed off in terms of above directions.  
DASTI.

*M.A.Khan*  
( M.A.Khan )  
Vice Chairman (J)

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